

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 718**

**TO BE ANSWERED ON JULY 21, 2022**

**UNAUTHORISED COLONIES**

**NO. 718. SHRI RAMESH CHANDER KAUSHIK:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government is aware of the rapidly increasing number of unauthorised/unplanned colonies in the city of Delhi;**
- (b) if so, whether the Government had studied the compliance of the previous master plan before starting the new master plan and if so, the details thereof;**
- (c) the total number of unauthorised colonies regularized in Delhi during the last five years;**
- (d) whether the Government has made any effort to assess the socio-economic impact due to the emergence of unauthorised colonies and if so, the details thereof; and**
- (e) whether the Government has held talks with the State Government to bring any proposal in this regard and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

- (a)&(b): Delhi Development Authority (DDA) has stated that 1797 Unauthorised Colonies have been identified under the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019.**

**DDA has informed that in the baseline study for Master Plan for Delhi- 2041, the study for unauthorised colonies was done under the shelter head.**

**(c)to(e): No socio-economic impact assessment due to emergence of unauthorised colonies has been carried out.**

**On the recommendation of the Committee chaired by the Hon'ble Lieutenant Governor of Delhi, the Government has framed the Prime Minister – Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) to confer the ownership or transfer/ mortgage rights to the residents of Unauthorised Colonies in Delhi. Further, Development Control Norms (DCN) for unauthorised colonies has been notified on 08.03.2022. Implementation of these measures will result in planned redevelopment and regularisation of unauthorised colonies.**

**The DCN has been prepared after due consultation with all relevant stakeholders under provisions of the Delhi Development Act, 1957.**

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